

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 709
TO BE ANSWERED ON 8TH FEBRUARY, 2022**

**DENIAL OF ADMISSION TO CGHS PATIENTS IN PRIVATE HOSPITALS DURING COVID-19
PANDEMIC**

709. SHRI K.C. VENUGOPAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:-

- (a) whether it is a fact that private hospitals have denied admission to CGHS patients during the COVID-19 pandemic on the ground of low cost fixed for treatment and delayed payment;
- (b) if so, the number of COVID-19 patients who got treatment in private hospitals during the last two years;
- (c) whether Government has plans to increase the charges of various treatments under CGHS; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d): Reports/ complaints are not received regarding denial of admission to CGHS beneficiaries during COVID-19 pandemic on the ground of prescribed CGHS rates for treatment and delayed payment. COVID patients under CGHS get treatment both in Government and private empanelled hospitals as well as through CGHS tele-consultation. CGHS rates for various treatments are fixed through open tender process. There is no such plan to increase the charges of treatments under CGHS.
